

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 259 of 2019

IN THE MATTER OF:

Sukhbeer Singh

...Appellant

Versus

Dinesh Chandra Agarwal

R.P., Maple Realcon Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Mr. Rajiv Ranjan, Senior Advocate with
Mr. Mrinal Harsh Vardhan, Mr. Kartin Sarin,
Advocates**

For Respondents :

**Mr. Shobhan Mahanti and Mr. S.S. Bhati, Advocates
for 'Resolution Professional'**

**Ms. Anju Jain, Mr. Hitesh Sachar and Ms. Namita
Jose, Advocates for R-3 (Syndicate Bank)**

**Mr. Nakul Mohta, Advocate for 'Resolution
Applicant' (Apex Height Pvt. Ltd.)**

Mr. Animesh Rastogi, Advocate for 'Home Buyers'

**Mr. Akshay Goel and Ms. Shweta Thakur, Advocates
for Allottees.**

O R D E R

05.07.2019 We have heard the parties. Discussed the matter with different stakeholders. Mr. Nakul Mohta, Advocate appears on behalf of the 'Resolution Applicant' – 'Apex Height Pvt. Ltd.' and submits that he had filed a 'resolution plan' which could be considered if certain time is excluded from 270 days. Mr. Akshay Goel, Advocate appears on behalf of some of the Allottees makes a prayer that he too has 'Resolution Plan' for consideration. However before considering the question whether a case is made out to exclude any period

for the purpose of counting 270 days, we want to know from the 'proposed resolution applicants' to state how much amounts they can infuse; the source from which they will generate the funds; the experts, if any or they will construct the flats from some other party and if so, the name of the party and by which period they can complete the project.

Mr. Nakul Mohta and Mr. Akshay Goel, Advocates are allowed to file an affidavit within a week.

Post the case 'for orders' on **16th July, 2019** at 12.00 Noon on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc